

(B)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

XXXXX DXXXXXX
NEW BOMBAY BENCH

O.A. No. 528/87
XMA. No.

198

DATE OF DECISION 28.4.1989

Shri A.N.Joshi

Petitioner

Shri G.S.Walia

Advocate for the Petitioner(s)

Versus

Union of India & others.

Respondents

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? Y
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. Whether it needs to be circulated to other Benches of the Tribunal? N

(14)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA. NO. 528/87

Shri A.N.Joshi,
C/o.Shri G.S.Walia,
Advocate High Court,
89/10, W.Rly.Employees'
Colony, Matunga Road,
Bombay.

... Applicant

v/s.

Union of India
through
General Manager,
Western Railway,
Churchgate, Bombay-20.

AND 11 OTHERS.

... Respondents

CORAM: HON'BLE MEMBER (J) SHRI M.B.MUJUMDAR
HON'BLE MEMBER (A) SHRI M.Y.PRIOLKAR

ORAL JUDGMENT

Dated: 28.4.1989

(PER: M.B.Mujumdar, Member (J)

Mr.G.S.Walia for the applicant requests for permission to withdraw the application in view of the Ahmedabad Bench Judgment on Review Petition in OA.Nos. 344/87 & 377/87 dated 27.2.1989. The application is disposed of as withdrawn with no order as to costs.

M.Y.Priolkar
(M.Y.Priolkar)
Member (A)

M.B.Mujumdar
(M.B.Mujumdar)
Member (J)

Judgment dtd. 28/4/89
Send to parties on
16/6/89.

16/6/89
16/6/89

Judgment dated 28/4/89
served on Resp. No. 2 & 3 on
dd. 19/6/89.

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